

CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
HYDERABAD

SR
ORIGINAL APPLICATION NO. 1618 of 1996

Date of decision: 23-5-96

R. Adikesavulu & 4 others APPLICANT(S)

Versus

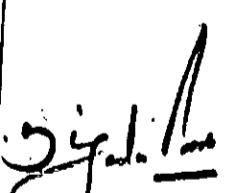
VOI rep. by General Manager,
SC Rly., Secunderabad, & 3 othrs RESPONDENT(S)

FOR INSTRUCTIONS

1. Whether it be referred to the Reporters
or not? N.

2. Whether it be circulated to all the
Benches of C.A.T. or not? N.

Member ()


(H. Rajendra Prasad)
XXX/XXX/XXX/Member (A).

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA.SR.1618/96

decided on : 23-5-96

Between

1. R. Adikesavulu
2. P. Ramachandra Raju
3. N. Kumaresan
4. W.R. Rajesekharan Nair
5. Paul Chandra Mohan

: Applicants

and

1. Union of India, rep. by
General Manager
SC Railway, Secunderabad
2. Chief Personnel Officer
SC Rly., Secunderabad
3. Dy. Chief Mech. Engineer
Carriage Repair Shop
SC Rly., Tirupati
4. Workshop Personnel Officer
Carriage Repair Shop
SCRly., Tirupati

: Respondents.

Counsel for the applicants

: S. Rakakrishna Rao,
Advocate

Counsel for the respondents

: V. Rajeswara Rao
Addl. CGSC/ SC for Rly.

CORAM

HON. MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)

(Tg)

Judgement

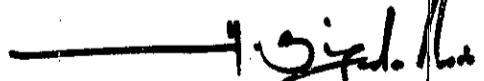
Oral Order (per Hon. Mr. H. Rajendra Prasad, Member (A))

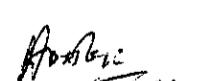
Heard Sri S. Ramakrishna Rao, learned counsel for the applicants and Sri V. Rajeswara Rao, learned counsel for the respondents.

2. It is noticed that the applicants have submitted representations in the third week of April 1996, which was within the time-limit ^{prescribed} by the authorities in Annexure-I to the OA. It is to be presumed that the representations are receiving due attention.

3. No cause of action has arisen yet in this case, since the appeals submitted by the applicants have not been rejected nor any action initiated by the authorities to jeopardise the existing or future interests of the applicants in any manner. It is noted that the revised seniority list has been issued in pursuance of an earlier order of this Tribunal; it is merely provisional and the authorities have quite correctly invited representations from all officials against the draft list. The process is not evidently complete yet. In such circumstances no orders are necessary to be passed in the present case except that the said representations in Annexure-IV should be scrutinized on merits and as per rules and law, and be disposed of within a reasonable time, say within sixty days from today.

4. This OA is disposed of at the admission stage.


(H. Rajendra Prasad)
Member (Admn.)


Dy. Registrar

Dated : May 23, 1996
Dictated in Open Court

sk

O.A.No. 664/96.

Copy to:-

1. General Manager, South Central Railways,
Secunderabad.
2. Chief Personnel Officer, South Central
Railways, Secunderabad.
3. Dy. Chief Mech. Engineer, Carriage Repair Shop,
South Central Railways, Tirupati
4. Workshop Personnel Officer, Carriage Repair
Shop, South Central Railways, Tirupathi.
5. One copy to Mr. S. Ramakrishna Rao, Advocate,
CAT, Hyderabad.
6. One copy to Mr. V. Rajeswara Rao, Addl. CGSC/
CAT, Hyderabad Benth.
7. One copy to Library, CAT, Hyd.
8. One spare copy.

kku.

26/8/96

I COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE M.G. CHAUDHARI
VICE-CHAIRMAN

AND

THE HON'BLE MR. H. RAJENDRA PRASAD : M(A)

Dated: 23-8-96 -1996

ORDER/JUDGMENT →

M.A/R.A/C.A.No.

O.A.No. 664/96

T.A.No. →

(w.p. →

Admitted and Interim Directions
issued.

Allowed.

Disposed of with directions *At the Re-dmission*
Dismissed. *stage.*

Dismissed as withdrawn.

Dismissed for Default

Ordered/Rejected.

No order as to costs.

No spare copy

pvm

